

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 2

ITEM No.210
CP(IB)/142(AHM)2021

Proceedings under Section 95 IBC

IN THE MATTER OF:

Union Bank of india
V/s
Navin Kumar Tayal
(Corporate Guarantor)

.....**Applicant**

.....**Respondent**

Order delivered on 28/11/2023

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)
Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant : None
For the Personal
Guarantor : Mr. Arjun Padhiyar, Advocate for Mr. Harmish K
Shah, Advocate

ORDER

Applicant as well his advocate was absent.

The Resolution Professional is already appointed but no report is seen on the record. Resolution Professional is directed to file report and applicant directed to be present on next hearing date.

If the applicant remains absent on the next date of hearing, necessary order will be passed based on record.

List the matter on 08.12.2023.

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

-Sd-

CHITRA HANKARE
MEMBER (JUDICIAL)